for negotiating with the Unions about their grievances?

श्री प्रकाश मेहरोता : भरमार हो रही है, तो उसको कम करने के लिये सरकार क्या कदम उठा रही है? ईन्होंने खुद माना कि भरमार हो रही है, तो मेरा प्रश्न यह था कि इनको कम करने के लिये क्या कदम उठाये जा रहे हैं?

े श्री सभाषति : कानून तो बने हुए हैं।

श्री नारायण दत्त तिवारी: यूनियन बने या न बने, यह मजदूरों का श्रिधकार है। उन्हें यह पूरा श्रिधकार है कि वे ट्रेड यूनियन एक्ट के श्रन्तर्गत श्रपनी यूनियनें बना सकें। लेकिन यह शासन का प्रयास है कि कोई इस प्रकार की कोशिश की जाये जिससे यूनियनों की श्रिधक संख्या होने से हड़तालों की संख्या श्रिधक न बढे।

इसके लिये लेवर मिनिस्टर्ज कान्फ्रेंन्स में विचार किया गया कि स्ट्राइक बैलेट से दो तिहाई ग्रगर मजदूर स्ट्राइक की बात करते हैं, तभी लीगल स्ट्राइक मानी जाये। यह भी सुझाव दिया गया है। इन सुझावों पर शासन विचार कर रहा है, लेकिन हम बाध्य नहीं कर सकते कानून से कि मजदूर ग्रपनी यूनियन एक से ग्रिधिक न बना सकें।

MR. CHAIRMAN: Last question. Mr. Dhabe.

SHRI SHRIDHAR WASUDEO DHABE: Sir, the Minister says in the statement that there is reduction of mandays lost during this year, though still some more days are to go. In Air-India, a strike took place. No negotiations were held because they were on strike. May I know, if any guidelines are issued when notice is given of strike? The experience is that they do not call them for negotiations. Are any preventive steps taken

SHRI NARAYAN DUTT TIWARI: The situation differs from industry to industry, plant to plant. If in any industry there are recognized unions, the industry concerned or the plant concerned or the management concerned has to negotiate with the recognized unions under the established parameters or under the established agreement that is enforceable or enforced in that particular plant or industry. It is difficult for me to answer any question directly regarding Air-India at this moment.

MR. CHAIRMAN: Next question.

Organisations of political nature under Foreign Contribution Act, 1976

*443. SHRI SYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government have recently specified 35 organisations as 'organisation of a political nature, not being a political party' by an order under the Foreign Contribution Act, 1976;
- (b) if so, what are their names with activities and ideology, and the names of political parties with which they are associated;
- (c) what are the numbers and dates of orders passed since the Act came into force together with the organisations affected; and
- (d) whether the orders were subsequently rescinded or modified in any respect?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sr.

(b) Under section 5(1) of the Foreign Contribution (Regulation) Act, 1976 "organisation of a political nature not being a political party",

means such organisation as the Central Govt. may, having regard to the activities of the organisation or the ideology propagated by the organisation or the programme of the organisation or the association of the organisation with the activities of any political party by an order stipulate that such organisation shall not accept any foreign contribution except with the prior permission of the Central Government. Thus, the Government have to take into consideration anyone or all these four criteria under this Section. Having regard to the activities or the ideology or the programme of the organisation or the association of the organisation with the activities of any political party. Government have specified 35 organisations under this Section. A statement giving the names of the 35 organisations is laid on the Table of the House. [See Appendix CXVI, Annexure No. 1441

(c) 106 organisations were notified on 18-2-1977 in the Gazette of India vide SO 177 (E) and 35 organisations were notified on 16-9-1980 in the Gazette of India vide SO 792(E).

A statement giving the names of 106 organisations notified on 18-2-1977 is also laid on the Table of the House. [See Appendix CXVI, Annexure No. 145]

(d) The only modification made was to notify the change of addresses of two organisations viz. Hindi Mazdoor Sabha (Makhan Chatterjee group) and the Hind Mazdoor Sabha (Mahesh Desai group).

SHRI SYED SHAHABUDDIN: Mr. Chairman, part (b) of the question related to the activities, ideology or the political party with which these organisations are associated. The hon. Minister has very correctly given the legal position. But he has failed to provide the factual information I had asked about the factual position, in the case of each specific organisation which has been brought under the purview, out of the four reasons given in the law, which ones are operative, that is to say, if it is association with a political party, the name of the

political party, if it is ideology, description of the ideology; if it is the programme or the activity of the organisation then the details of programme or the activity. That information has not been provided, and I would request the hon. Minister, through you, Sir, to provide that information, with respect to each of these 141 organisation which have been listed.

SHRI YOGENDRA MAKWANA: Sir, it is difficult to provide all this information in a statement. But I can tell the hon. Member that the association which belongs to a particular political party holds the ideology of that political party.

SHRI SYED SHAHABUDDIN: I have asked about the name of the political party with which a given organisation may be associated and you have not given that. How ao I know which organisation is connected with which political party?

SHRI YOGENDRA MAKWANA: If he is interested, I will...

SHRI SYED SHAHABUDDIN: I will help you. It need not always be association with a political party because you can bring them under this clause even if they are not associated with any political party for any of the 3 other reasons.

SHRI YOGENDRA MAKWANA: Some of the 35 associations are as follows:

All India Insurance Employees Association connected with CPI.

All India National Life Assurance Employees Federation affiliated with INTUC.

National Federation of Indian Railwaymen connected with Congress Party.

Institute of Indian Labour has links with National Front of Indian Trade Union.

National Federation of Posts and Telegraphs Employees connected with CPI and CPM.

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Indian National Plantation Work-Federation affiliated with ers' INTUC.

Anand Marg connected with Proutist role of India.

Sir, if you permit, I will put the list on the Table of the House.

SHRI SYED SHAHABUDDIN: Then I will ask a specific question.

SHRI MANUBHAI PATEL: The organisation was started by Guruji and Shri S. M. Joshi is connected with it. Its headquarters are at Poona. (Interruptions)

SHRI YOGENDRA MAKWANA: I will read out the whole list,

MR. CHAIRMAN: What is the total number? I am thinking of the mandavs.

MAKWANA: SHRI YOGENDRA That is why I said that I will put it on the Table of the House.

SHRI SYED SHAHABUDDIN: Μv second supplementary is this. Chairman, you will be aware of a number of decisions of the High Supreme Court to Courts and the the effect that even where the law does not provide for a specific procedure to be followed in implementing a certain law, there, the rules of natural justice apply. The rules of natural justice do not require any statutory provision to be included in the body of the law. I am aware that in this Act which is a product of emergency. there is no procedural protection at all Yet I would like to know whether under the rules of natural justice any of these organisations were told about the information that the Government had against them with regard to their activities, programmes, ideologies or association and whether they were given a chance to rebut that information. Mr. Chairman, we have a right to know whether the rules of natural justice were applied before this order was passed by the Government.

SHRI YOGENDRA MAKWANA: Sir, the Act provides that an Organisation of a political nature should take prior permission for foreign contribution. Now "the organisation of a nature" is a political connotation which means that if any organisation is either affiliated or has an ideology similar to that of a political party, then it is of a political nature. If they are working like that, then also they are of a political nature. Even if they are helping as a political party in any way they are of a political nature. Taking into consideration all these aspects, 35 organisations have been specified as organisations of a political nature. The only thing that they require to do is to seek the prior permission of the Government India under section 5 before taking any contribution from a foreign agency.

SHRI SYED SHAHABUDDIN: That is not the answer to my question. Mr. Chairman, please let me explain. Firstly, he is factually wrong. When the law talks about the basis for considering an association to be an association of a poltical nature. It is always association political with party which is relevant.

It may be either the activities of the organisation or the ideology propagated by the organisation or the programme of the organisation or the association of the organisation with the activities of any political party. This is just one of the clauses. The question I had asked was this: Before passing the order that a given organisation or association comes under the definition of an organisation of a political nature, the Government has to keep these four aspects in view. Has the Government applied the rules natural justice? This the question I had asked them.

SHRI YOGENDRA MAKWANA: Sir. . .

SHRI SYED SHAHABUDDIN: You say yes or no.

SHRI YOGENDRA MAKWANA: I say, yes, because the Government decided... (Interruptions)

MR. CHAIRMAN: Mr. Kulkarni. Then Mr. Mathur and Mr. Manubhai Patel.

SHRIMATI PURABI MUKHO-PADHYAY: What about me?

MR. CHAIRMAN: You are late.

PROF. SOURENDRA BHATTA-CHARJEE: Sir, I am connected with an organisation which is referred to here. And I think the description is quite improper. Therefore, I would like to be given an opportunity to put a supplementary.

MR. CHAIRMAN: All right. Mr. Kulkarni, please hurry up.

SHRI NARSINGH NARAIN PAN-DEY: Sir. you call me also.

MR. CHAIRMAN: W_e will see. I will exercise my discretion.

SHRI ARVIND GANESH KUL-KARNI: Sir, the hon. Minister has termed these organisations though not as political parties but as of political nature. I would like to ask the hon. Minister whether he will review the position in this regard. Sir, we are particularly disturbed when an organisation like the Rashtriya Seva Dal brought up under the heritage of the Indian National Congress is listed here. The number is 35 in the list of organisations. I can quote many such organisations the Gujarat Mahila Congress, the Congress Seva Dal, etc. So, I want to ask specifically whether any review is possible about this organisation. I cannot claim about the other organisations but particularly this Rashtriya Seva Dal is an organisation having the heritage of the Indian National Congress. Does the Government not feel that the character of this organisation is not of a political nature and review accordingly, particularly because this organisation never

hankers after foreign funds or Indian funds? It is a service organisation. It has got nothing to do now with the Indian National Congress, but its principles are there.

MR. CHAIRMAN: You made your point. Let him reply.

SHRI YOGENDRA MAKWANA: Sir, the Rashtriya Seva Dal has association with the erstwhile Socialist Party of India Therefore, it is considered as of a political nature.

SHRI ARVIND GANESH KUL-KARNI: Has it got nothing to do with the Indian National Congress? Why are you so sensitive about the name Socialist Party?

SHRI YOGENDRA MAKWANA: There is no question of Socialist Party or the Indian National Congress. Even the organisation which has an ideology similar to the Indian National Congress like the INTUC is also considered as an organisation of a political nature. And they are listed here. If the hon. Member refers to all the 35 given here, then he will be able to see that also.

SHRI KALYAN ROY: Which INTUC? There are two INTUCs now.

SHRI, YOGENDRA MAKWANA : Both.

श्री रामेश्वर सिंह : सभापित जी, मैं मंत्री जी से जानना चाहता हूं कि इन संस्थाओं को विदेशों से कितना पैसा मिला है ग्रौर इनका हिसाब किस ढंग से रखा जाता है ग्रौर किस तरीके से खर्च किया जाता है ?

श्री योगेन्द्र मकवाणा : श्रीमन्, सब संस्थाओं का तो मैं दे नहीं सकता क्योंकि 1978 में लगभग 4 हजार संस्थाओं को मिलता था, स्राज का बढ़कर 5 हजार हो सकता है। लेकिन जिन ऐसोसियेशन्स ग्रौर स्रागेनाइजेशंस ने परमिशन ली है वह

केवल 5 है। ग्रभी तक 5 ने भ्रप्लाई किया है ग्रौर 5 को परिमशन दिया है भ्रौर 5 को फारन कंट्रीब्यूशन मिलाता है। इनमें से पहली है, महिला समाजवादी मुधार सभा, पूना। उसने परिमशन ली है सितम्बर, 1977 में। The amount is....

Oral Answers

AN HON. MEMBER: From which country?

SHRI YOGENDRA MAKWANA: The amount is Rs. 70,450 for 1978. (Interruptions). No. no, it is in terms of rupees. Then it is Rs. 2,87,600 for 1979 and Rs. 1,67,400 for 1980.

AN HON. MEMBER: From?

SHRI YOGENDRA MAKWANA: I will read it because it is given column-wise: The Workers Welfare Association of West Germany, Rs. 42,350 for 1977, Rs. 37,040 for 1978 and Rs. 3,040, this is in March 1979, West Germany. Rs. 70,450, which I read, is also from West Germany. And the third is Rs. 3,32,600 from the Workers Welfare Association of West Germany. All from West Germany and the permission was granted in 1977-78 and 1980.

श्री रामेश्वर सिंह : मैंने यह पूछा था कि जो खर्च करते हैं किस तरीके से करते हैं श्रीर उसका हिसाब ग्रापको किस तरीके से देते हैं। जो पैसा ग्राता है उस पैसे का खर्चा कैसे होता है। उसका हिसाब ग्रापको किस तरीके से दिया जाता है यह हिसाब मैंने पूछा था।

श्री योगेन्द्र मकवाणा: मैने कहा कि एक्ट का जो परव्यू है लिमिटेड है। उसमें हिसाब का जो स्टेटमेंट श्राता है Every six months they are supposed to submit the accounts to the Government, a statement, the amount received and the amount spent. No details are given and it is very difficult

to get all the details unless we amend the Act.

SHRI PILOO MODY: Why?

श्री नागेश्वर प्रसाद शाही : १ ही बताया चार का नहीं बताया ।

श्री योगेन्द्र मकवाणाः सब को बता देता हुं लेकिन

MR. CHAIRMAN: That will take the whole hour, if you want it.

SHRI NAGESHWAR PRASAD SHAHI: Put it on the Table.

SHRI YOGENDRA MAKWANA: All right, I will lay it on the Table of the House .(Interruptions).

MR. CHAIRMAN: There is now room only for two more questions, Mr. Mathur and Mr. Pandey. I have got these names now.

PROF. SOURENDRA BHATTA-CHARJEE: Sir, I have to ask a question.

SHRI AMARPROSAD CHAKRA-BORTY: Sir, I have also to ask a question.

MR. CHAIRMAN: Everybody cannot ask questions.

SHRI AMARPROSAD CHAKRA-BORTY: Sir, I am the General Secretary of the All-India Trade Union Co-ordination Centre. I do not know when the order was passed and when it was given effect to. So, I must mention the whole thing.

PROF. SOURENDRA BHATTA-CHARJEE: Sir, I am connected with the All-India Federation of University and College Teachers.

MR. CHAIRMAN: All right, we will go on with the question, if you so insist.

श्री जगदीश प्रसाद माथुर : श्रीमन्, शहाबुद्दीन साहब ने जो पूछा था उसका जवाब नहीं मिला । इसलिये उनकी जानकारी

के लिये मैं दोहराना चाहता हूं। जिन संस्थाग्रों के ग्रार्डर पास किये गये उनसे पूछा नहीं गया, उनको बताया नहीं गया। मैं जानना चाहता हं कि कौन सा तरीका है जिससे यह तय करते हैं। दो संस्थाभ्रों के नाम हमारे सामने हैं--ग्राल इंडिया वीमेंन्स कांफरेंस इसका नाम नहीं है श्रीर द्सरा---जमायते उल उलेंमा हिन्द--इसका नाम भी नहीं है। ये दोनों पालिटिकल पार्टियां ऐसी है जो कांग्रेस का साथ देती रही ह । इनका नाम इसमें क्यों नहीं है स्रौर किस श्राधार पर यह तय करते हैं ये बातें मै जानना चाहता हं।

श्री सभापति : सवाल तो हो गया ग्रव जवाब सूनिये।

श्री योगेन्द्र मकवाणा : जिनका नाम दिया है वें कांग्रेस के साथ नहीं लेकिन मैने शहाबुद्दीन साहब कहा नेचरल जस्टिस के बारे If it is a criminal case or something then it comes. But the Government having taken into consideration the reports of the associations and having made its own assessment, notified the organisations and it was not considered necessary to hear the organisations since the act does not specify so.

श्री जगदीश प्रसाद माथुर : मेरे सवाल का जवाब नहीं श्राया। वर्षों से ये कांग्रेंस का साथ दे रही है। उनका रेजोलूशन है, उनका प्रस्ताव है, उनका मैनिफैस्टो है। भ्राप उनको क्यों नहीं करते। भ्राप हम को यह बताइये । It is political. It is absolutely political.

SHRI YOGENDRA MAKWANA: That organisation is not with the Congress. Even if the hon. Member has

pointed out that it is not with the Congress, but if it is with any other political party, we will notify because there is ample scope of notifying. As and when it is noticed, the Government notifies it. If the hon. Member wants more organisations to be notified, I would request him to supply the information and if it is necessary...

SHRI JAGDISH PRASAD MA-THUR: What about the All-India Women's Congress? What about it?

SHRI NARSINGH NARAIN PAN-DEY: Sir, the hon. Minister has given a statement about 35 organisations.

And all these organisations the money from 1977 to 1980 at the time of Janata Party rule. know from the hon. Minister whether he has got the information one of the leaders of this country who is a labour leader and was ex-Minister for Industry. has gorically stated that he had taken money from an international socialist organisation of Germany and I would like to know what account he has rendered to the Government, and about the expenditure whether Minister has got any information. If he has got, will he place it on the Table of the House? (Interruptions)

NAGESHWAR SHRI PRASAD SHAHI: What about the ruling What about the money the party? ruling party has taken... (Interruptions). Hon. Prime Minister is here; she can tell what money has been taken... (Interruptions) Your party is fattened by that money. you say about that... (Interruptions).

SHRI VIKRAM MAHAJAN: he is casting aspersions; that should be expunged... (Interruptions).

NAGESHWAR PRASAD SHRI Ruling party thrives SHAHI: foreign money; it receives foreign momoney...(Interruptions).

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SHRI NARSINGH NARAIN PAN-When I am putting my supplementary, why are you interrupting? Let it be clarified . . . (Interruptions).

MR. CHAIRMAN: Nothing will be recorded while I am standing. There is no point having a cross-fire across the House. The question has been asked. Let us hear the answer.

SHRI NAGESHWAR PRASAD SHAHI: The question is about the hon. Member of the Lok Sabha. He is a Member of Lok Sabha.... (Interruptions). You cannot castigate him here....(Interruptions).

SHRI J. K. JAIN: Mr. Shahi cannot interfere; you cannot intervene.

MR. CHAIRMAN: Mr. Shahi, has not named anybody.

SHRI PILOO MODY: Does it require any further description? To say that he was the Minister Industry: he was the Minister in the Janata Government, is any further description required? (Interruptions)

SHRI J. K. JAIN: Do you want the name? I can give you the name if you want... (Interruptions).

MR. CHAIRMAN: I am cutting out the reference. Nothing is recorded. Please do not record while I am standing. Nobody is in possession of the House when I am standing. If hon, Members choose to fling words at each other, they will have the pleasure of doing so without it being on the record. Now, a question has been asked. There is reference in it particular gentleman by description which was more amplified by Mr. Piloo Mody. He, in fact specified him more perfectly than did the Member. Without referring...

SHRI PILOO MODY: I was provoked to give the description because you were saying that no gentleman was mentioned....

MR CHAIRMAN: Name

PILOO MODY: You will SHRI also recall that in the remarks which Mr. Shahi has made, no name was given either. Yet, you found it expedient to point this out to the House. It is in that connection that I clarified the situation. (Interruptions).

SHRI C. P. N. SINGH: Mr. Shahi was pointing out this side and saying 'Prime Minister'. There cannot be two Prime Ministers.

MR. CHAIRMAN: Mr. Piloo Mody. I am glad. you were not a Minister. Otherwise, the descripton would have been easier.

SHRI PILOO MODY: Except that it would not have fitted either or you, Sir. (Interruptions).

CHAIRMAN: Now that you have exchanged all these bouquets, shall we go on to the work? (Interruptions).

SHRI YOGENDRA MAKWANA: Sir, the question refers to the organisations of political nature and not of any individual. The hon. Member has asked about a particular gentleman and the question is regarding the organisations of political nature.

MR. CHAIRMAN: You can ignore it.

SHRI YOGENDRA MAKWANA: It does not arise from this.

MR. CHAIRMAN: It is ruled out. (Interruptions) I think I will exercise some discretion (Interruptions).

MANUBHAI PATEL: Sir. SHRI there is some confusion here, in regard to the name of Seva Dal. There is one Rashtriya Seva Dal and Congress Seva Dal in the second list. There are two Congress Seva Dals, Congress(I) Seva Dal and the Congress(U) Seva Dal. There is some confusion in this. I would like this

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to be clarified by the hon. Minister and I would also request the Prime Minister to look into it because the nature of these voluntary organisa-

MR. CHAIRMAN: I am sure, the Prime Minister will look into it. necessary. We will now pass on to Question No. 444. (Interruptions).

tions were never of a political nature.

MR. Chakraborty, have you not seen Were you not in the scene? House? (Interruptions) I am sorry for you and I am also sorry for myself. Now, we go to Question 444.

Banning of foreign agencies working in Tribal Belts of India

*444. SHRIMATI AMARJIT KAUR:† SHRI LADLI MOHAN NIGAM:

Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether Government propose to ban all foreign agencies working in the tribal belts in the context of their involvement in the recent rest in the tribal belts of India;
- (b) what is the number of foreign agencies which are working as socioeconomic development organisations in the tribal belts of India;
- (c) what is the nature of their activity. the name of the country which they belong, and what is the source of their financial assistance; and
- (d) what action Government propose to take to curb the activities of these agencies?

†The question was actually asked on the floor of the House by Shrimati Amarjit Kaur.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AF-FAIRS (SHRI YOGENDRA MAK-WANA): (a) No, Sir.

[RAJYA SABHA]

- (b) and (c) Information is being collected and will be laid on the Table of the House.
- action (d) Appropriate will be taken as and when the activities of any such organisation comes to verse notice.

SHRIMATI AMARJIT KAUR: Sir, is it a fact that foreign intelligence agencies are active in financing supplying weapons to the Adivasis and instigating them to fight for separate Jharkhand State camprising parts of West Bengal, Bihar, Orissa and Madhya Pradesh? Is it not a fact that these foreign agencies are instigating the people in the North-Eastern Region, in Mizoram, Nagaland and so on, to fight for an independent State?

Under the circumstances, what is the Government doing to identify these foreign agents and banish their activities in these sensitive areas?

SHRI YOGENDRA MAKWANA: The hon'ble lady Member is right to a certain extent because certain organisations have been noticed in tribal or as doing these activities. the State Government of Therefore. West Bengal has already asked those organisations not to take up any more activities after the completion of the projects they have undertaken at present.

SHRIMATI AMARJIT KAUR: ls! it not a fact that the activists are mainly from the Munda tribe, most of whom are Christians belonging to the GFL Church in West Germany?

SHRI YOGENDRA MAKWANA: Sir, it will not be desirable to give the names. But there are two missionary organisations that have been noticed by the West Bengal Government and they have already issued notices to them.

[@]Previously Starred Question No. 337, transferred from the 12th December, 1980.